

(c) and (d) A Committee under the Chairmanship of Secretary, Department of Economic Affairs is deliberating over issues related to virtual currencies/assets.

Objectives of e-way bill

1972. SHRIN. GOKULAKRISHNAN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that under the new system, for every inter-State movement of goods beyond 10 km with a value of ₹ 50,000 and above will require an e-way bill from 1st February, 2018;

(b) if so, the details thereof; and

(c) whether it is also a fact that the overall objective of the said initiative is to plug revenue leakages?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) Yes, Sir.

(b) The Government, on the recommendations of the GST Council, appointed the 1st day of February, 2018, as the date from which the provisions of the e-way bill rules shall come into force for inter-State movement of goods. However, in view of the difficulties faced by the trade in generating the e-way bill due to initial technological glitches, it was decided by the GST Council to extend the trial phase for generation of e-way bills for inter-State and intra-State movement of goods.

(c) Yes, Sir.

Tax on transactions at stock exchanges

1973. SHRI C. P. NARAYANAN: Will the Minister of FINANCE be pleased to state:

(a) the details of turnover at each Stock Exchange for the last three financial years;

(b) the details of transaction tax rate applicable on transactions at these Stock Exchanges and total tax levied on total transactions; and

(c) difference, if any, between levied transaction tax and actual receipts, the details thereof along with reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RADHAKRISHNAN P.): (a) The Securities - Equity and Derivatives - turnover at each Stock Exchange (in ₹ crs.) for the last three financial years, as provided by the securities market regulator, Securities and Exchange Board of India (SEBI), are as follows:—